

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

38. IA 574/2024 In C.P. (IB)/296(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

NAME OF THE PARTIES: Anil Kashi Drolia
IN THE MATTER OF
Bank of Maharashtra
V/s
Mr. Aditya Vivek Kawade

Section: 95(1) of Insolvency and Bankruptcy Code, 2016
& Application under any other provisions- IBC

ORDER

Adv. Manoj Mishra appeared for the Resolution Professional. Adv. Subir Kumar a/w Adv. Disha Shah a/w Adv. Abhinav Palikar appeared for the Financial Creditor. None has appeared for the Respondent/Personal Guarantor nor any reply/objections has been filed against the IRP report, therefore, Respondent/Personal Guarantor is set ex-parte. List the matter on **14.05.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

05.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)